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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 28/10/NCLT/AHM/2017



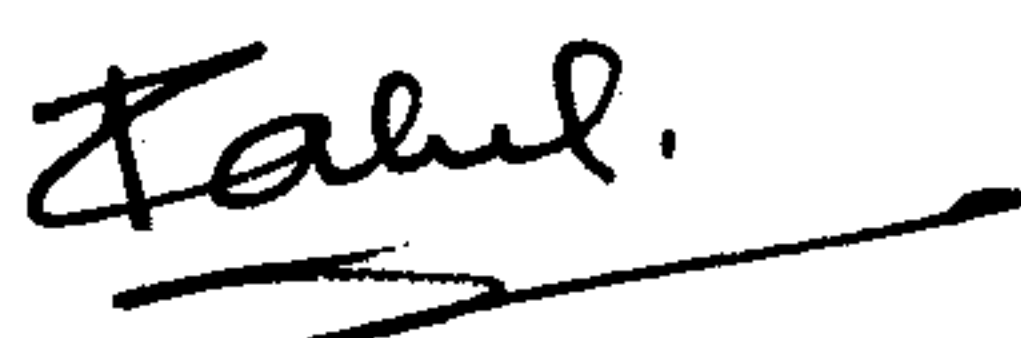
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2017**

Name of the Company: Diamond Power Transformers Ltd.
V/s.
Indian Overseas Bank & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Pinakin Shah	PCS	Corporate Applicant	
2.	Ishan Shah	Advocate	Petitioner	
3.	RAHUL DEV	Advocate	Respondent Petitioner No. 3	

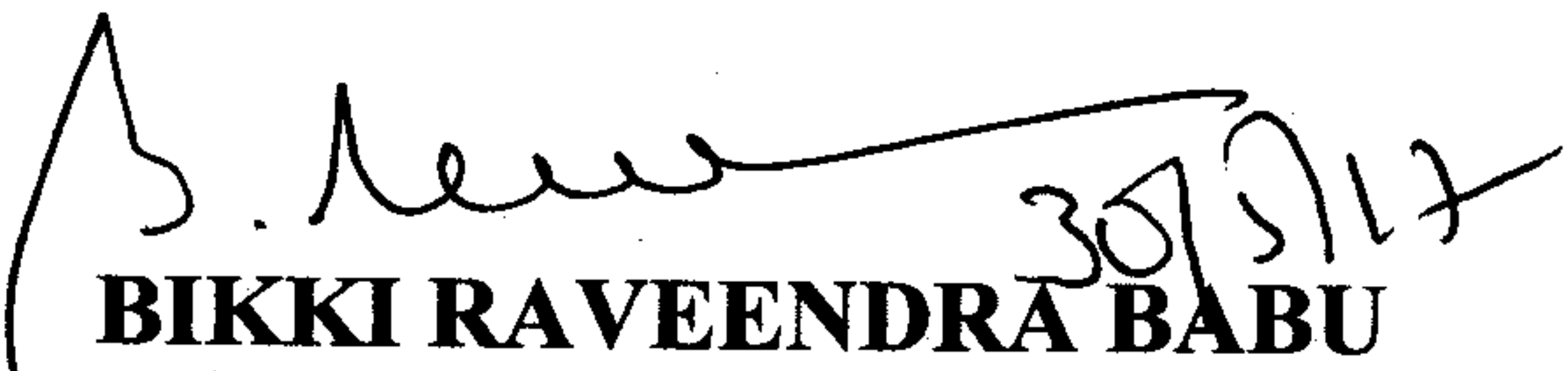
ORDER

Learned PCS Mr. Pinakin Shah with Learned Advocate Mr. Ishan Shah present for Petitioner/ Corporate Debtor. Learned Advocate Mr. Rahul Dev present for Respondent no. 3. None present for other Respondents.

Learned Advocate Mr. Rahul Dev i/b Wadia Ghandy & Co. filed Vakalatnama for Respondent no. 3.

Learned Counsel for petitioner filed papers relating to DRT proceedings and proof of service of notice of hearing on respondents.

At request of Learned Counsel for Respondent no. 3, list the matter for hearing before admission on 31.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of May, 2017.